

**HIGH COURT OF MANIPUR**  
**AT IMPHAL**

**NOTIFICATION NO. 159**

Imphal the 8<sup>th</sup> May, 2023

No. HCM/1/96-BENCH/ 9965 : In view of the order dated 3<sup>rd</sup> May, 2023 of the Government of Manipur, imposing "Curfew" in several Districts of Manipur which is still in force, and order dated 4<sup>th</sup> May, 2023 of the Home Department barring internet/data services including broadband in the State thereby rendering functioning of physical and virtual court not feasible for the time being, Hon'ble The Acting Chief Justice deems it proper to issue the following directions:

1. The normal functioning of the High Court of Manipur, including hearing of cases shall stand suspended on 09.05.2023 and 10.05.2023.
2. The matters which are directed, by Judicial orders, to be listed for hearing on 09.05.2023 and 10.05.2023 shall be listed for hearing on the corresponding dates as per the table hereunder:

Present date of posting	Next date of posting
09.05.2023	30 <sup>th</sup> and 31 <sup>st</sup> May, 1 <sup>st</sup> , 2 <sup>nd</sup> and 5 <sup>th</sup> June, 2023
10.05.2023	6 <sup>th</sup> , 7 <sup>th</sup> , 8 <sup>th</sup> , 9 <sup>th</sup> and 12 <sup>th</sup> June, 2023

3. Interim orders, subsisting and in force in any matters which are to be listed, as per directions, on the aforesaid dates shall automatically stand extended till the corresponding dates, being the next date of posting as per the above table.
4. In the event, any urgency exists for earlier hearing of the matters adjourned as per the dates mentioned in the above table, it would be open to the learned counsel appearing in such matters to move applications for advancement of hearing to an earlier date.
5. In the event any fresh/Motion/Pending matters requires to be filed and heard immediately, the learned counsel appearing in such matter may approach the Registrar (Judicial), High Court of Manipur, and state the grounds for seeking such

- urgent hearing. Upon such request being made and if the Hon'ble The Acting Chief Justice permits so, a Division/Single Bench shall be constituted to hear the matter.
6. Apropos the Courts under the supervision and control of the learned District & Sessions Judges, Imphal West, Imphal East, Thoubal, Bishnupur, Churachandpur, Senapati, Tamenglong and Ukhrul and also the Tribunals, Family Courts and Special Courts in the curfew covered districts, the following directions are issued:
- (i) Normal sitting of such Courts/Tribunal shall remain suspended on 09.05.2023 and 10.05.2023 . However, the District & Sessions Judge/Presiding Officer concerned shall prepare a roster to deal with remand matters, bails and urgent Civil and Criminal matters during this period. Necessary directions in this regard shall be issued by the District & Sessions Judge/Presiding Officer concerned. The same shall be uploaded in the court's website subject to availability of internet services.
  - (ii) It would be open to the learned counsel who seek urgent hearing in such matters to approach the learned Judge/Presiding Officer concerned and state the urgency. If satisfied, the Court/Tribunal may thereupon take up such matters for urgent hearing.
  - (iii) The matters which are directed to be fixed for hearing on the dates on 09.05.2023 and 10.05.2023 shall be adjourned *en-bloc* to subsequent dates and information in this regard shall be pasted on the Notice Board.
  - (iv) The interim orders granted by the Courts/Tribunals in such pending cases for a specified period shall be extended till the next date of effective hearing.
  - (v) This arrangement is subject to review and modification from time to time.

By Order etc.

Sd/-

**(YUMKHAM ROTHER)**  
**REGISTRAR GENERAL**  
**HIGH COURT OF MANIPUR**

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Endt. No. HCM/1/96-BENCH/

Imphal, the 8<sup>th</sup> May, 2023

Copy to:

1. *The Principal Secretary to Hon'ble The Acting Chief Justice, High Court of Manipur.*
2. *The Private Secretary to Hon'ble Mr. Justice A. Bimol Singh, High Court of Manipur.*
3. *The Private Secretary to Hon'ble Mr. Justice A. Guneshwar Sharma, High Court of Manipur.*
4. *The Secretary General, Supreme Court of India.*
5. *The Secretary, Department of Justice, Government of India.*
6. *The Advocate General, Government of Manipur.*
7. *The Chief Secretary, Govt. of Manipur.*
8. *The Director General of Police, Government of Manipur.*
9. *The Commissioner (Law), Government of Manipur.*
10. *The Registrar (Judicial),/(Admn.)/(Vigilance), High Court of Manipur.*
11. *The Government Advocates, Government of Manipur.*
12. *The Deputy Solicitor General of India, High Court of Manipur.*
13. *All the learned Judicial Officers, Manipur.*
14. *The President, High Court Bar Association, Manipur.*
15. *The President, AMBA, Manipur.*
16. *The Joint Director, Manipur Judicial Academy.*
17. *All the Joint Registrars, High Court of Manipur.*
18. *The Principal Magistrates, all Juvenile Justice Boards.*
19. *All the Deputy Registrars, Language Officer, High Court of Manipur.*
20. *All the Assistant Registrars/Court Managers, Librarian, High Court of Manipur.*
21. *The System Analysts, High Court of Manipur.*  
- *He is requested to upload the same on official website.*
22. *All the Superintendents/Court Officers/Stamp Reporter/Protocol Officer, High Court of Manipur.*
23. *All the Court Masters, High Court of Manipur.*
24. *The Concerned/Guard File.*

  
**REGISTRAR GENERAL  
HIGH COURT OF MANIPUR**

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